

Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad This the 25th day of November 1994.

Hon'ble Mr. S. Dayal, Member-A

Original Application no. 1267 of 1994.

Phool Chandra, ^{Late} S/o/Shri S.M. Lal, R/o Village Gahmalwpar,
P.O. Manawari, Distt. Allahabad.

.... Applicant

C/A Shri I.M. Kudwaha

Versus

1. Union of India, through Defence Secretary, New Delhi.
2. Air-Chief Marshal, Air Force-Head Quarter, New Delhi.
3. Air Commanding Officer, 24-E-D, Air Force, Manauri,
Allahabad.

.... Respondents.

C/R Shri ---

ORDER

Hon'ble Mr. S. Dayal, Member-A

This is an application under section 19 of the Administrative Tribunal Act, 1985, for compassionate appointment. The cause of action arose in this case on 03.08.85. The annexures in this case show that the first written request for compassionate appointment was made by the applicant on 09.08.85 and followed it up by another written request dated 27.12.85. The O.I.C. Civil Administrative, Air Force station Manauri asked the applicant to send some wanting information to the Headquarter of Maintenance Command by their letter dt. 21.03.86 which was sent by the applicant by his letter dt. 21.03.86. He followed it, up by two more

letters in 1986 and one letter 1987. The applicant's case is that these letters have not been considered till today.

2. The OA has been filed on 18.08.94 with an application for condonation of delay. But the application explains delay from 07.08.94 on-wards. It is not known why the applicant kept silent from 1987 to 1994 a period of seven years. The application has become barred by limitation and has to be dismissed for that reason in limine.

3. Besides compassionate appointment is given to render assistance to family left in indigent circumstances immediately after the death of the bread-winner. A family which has ~~lived~~ over a period of nine years, of which last seven years ~~were~~ spent without any effort to obtain compassionate employment, does not display indigence.

4. The application is, therefore, dismissed in limine.

5. There shall be no order as to costs.


(S. Dayal)
Member-A

/pc/